

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1376(KB)2018
IA(I.B.C)/515(KB)2024, IA(I.B.C)/793(KB)2020,
IA(I.B.C)/2078(KB)2023, IA(I.B.C)/526(KB)2024,
IA(I.B.C)/1103(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND JULY 2024

IN THE MATTER OF	DEWESH AUTO CREATIVE SERVICES PRIVATE LIMITED VS A.K. POWER INDUSTRIES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Aparajita Rao, Adv.] For the Liquidator

Ms. Swastika Roy, Adv.]

Ms. Shreya Choudhary, Adv.] For the Applicant in IA(I.B.C)/526(KB)2024

Mr. Shaunak Mitra, Adv.] For the Suspended Board of Directors

Ms. Priyanka Kundu, Adv.]

Ms. Sanwa Tibrewal, Adv.]

Mr. Saurav Jain, Adv.] For the Resolution Professional

ORDER

1. Ld. Counsel appearing on behalf of the parties present.

2. IA(I.B.C)/526(KB)2024:

a. Ld. Counsel Ms. Shreya Choudhary appearing on behalf of JDE Switchgear Private Limited submits that she has instructions to seek the withdrawal of the present application. Accordingly, this application is **dismissed** as **withdrawn**. File be consigned to record.

3. IA(I.B.C)/2078(KB)2023:

a. Since plant and machinery that were requested to be removed, that were removed already. Accordingly, this application is **dismissed**.

4. IA(I.B.C)/515(KB)2024:

a. Heard at length. Reserved for Order(s).

b. The parties are requested to file their written notes of arguments within a period of three (3) days, if not already filed.

5. IA(I.B.C)/793(KB)2020:

a. Heard at length. Reserved for Order(s).

b. The parties are requested to file their written notes of arguments within a period of three (3) days, if not already filed.

6. IA(I.B.C)/1103(KB)2023 along with main **C.P. (IB)/1376(KB)2018** will come up on **13.08.2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)